

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 216**  
**(IB)-268/ND/2021**  
**IA- 10/2024**

**IN THE MATTER OF:**  
**Punjab National Bank**

... **Appellant/Petitioner**

**Versus**

**M/s. Shri Vishnu Eatables(INDIA)Ltd. & Ors. ...**

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA- 10/2024:** Ld. Counsel appearing for the Liquidator is neither visible nor properly audible. In the wake, the hearing is deferred to 23.09.2024.

The Liquidator is directed to remain present physically on the next date of hearing.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**